

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

29.09.2011

OA No. 453/2011
(Dr. Monisha Sahai vs. UOI & Ors)

Mr. Punit Singhvi, counsel for applicant.

Heard learned counsel for the applicant. Learned counsel appearing for the applicant wants to withdraw this Original Application with liberty to file representation before the respondents on the grounds, which are mentioned in the Original Application. He also seeks liberty to file substantive Original Application, in case any prejudicial order is passed by the respondents against the interest of the applicant.

In view of the submissions made on behalf of the applicant, this Original Application stands disposed of as withdrawn. The applicant may file representation before the respondents, and it is for the respondents to consider the same in accordance with the provisions of law. If any prejudicial order is passed by the respondents against the interest of the applicant, she will be at liberty to file substantive Original Application.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

copy given vide
no 1583
29/9/11